

25th March, 1953, the question with regard to the Bellary Taluk is still under consideration and a decision will be taken early.

(c) The position in regard to the Boundary Commission has been already explained in the Prime Minister's statement to which I have nothing to add.

Shri A. N. Vidyalankar: Will the people of the district be consulted in this matter?

Shri Datar: The people's representations are already before the Government.

Shri T. Subrahmanyam: Have any communications been received expressing dissatisfaction at the position in which Bellary Taluk has been kept, and if the answer is in the affirmative, how many?

Shri Datar: We are receiving a very large number of representations. Already they exceed one hundred.

Shri Raghuramaiah: May I know, Sir, whether the Municipal Council of Bellary unanimously passed a Resolution urging inclusion of Bellary within the Andhra State, and whether in Bellary Municipality itself and the two adjoining Firkas, Rupanagudi and Moka, taken together, the Andhras over-number the Canarese, and whether due weight has been given to this position by the Government?

Mr. Speaker: The hon. Member is more giving information than seeking it. Order, order. Mr. Vidyalankar.

Shri A. N. Vidyalankar: What is the opinion of the Andhra people on this question?

Shri Datar: We are receiving the opinion of the Andhras and also the Kannadigas.

Shri A. N. Vidyalankar: I asked what is the opinion of the Andhras.

Mr. Speaker: This is a question more for debate than for carrying on a debate here now. Next question.

7 PAKISTANI MUSLIMS ENTERING INDIA

*1301. **Prof. D. C. Sharma:** Will the Minister of Rehabilitation be pleased to state how many Pakistani Muslims entered into India with permits or passports during the year 1952?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsale): The information asked for is not readily available.

ble. It will be laid on the Table of the House as soon as it has been collected.

जन संघ आन्दोलन के सम्बन्ध में गिरफ्तार किये गये व्यक्ति

*१३०३. श्री रघुनाथ सिंह : क्या गृह कार्ब मंत्री यह बतलाने की कृपा करेंगे कि दिल्ली राज्य में अब तक जन संघ आन्दोलन के सम्बन्ध में कितने व्यक्तियों को गिरफ्तार किया गया, कितनों को क्षमा मांगे जाने पर छोड़ दिया गया तथा कितनों को दंड दिया गया ?

The Deputy Minister of Home Affairs (Shri Datar): The number of persons arrested in connection with the Jan Sangh Agitation in the Delhi State up to the 3rd April 1953 was 551 out of whom 9 were released after tendering apologies and 360 were convicted.

श्री रघुनाथ सिंह : क्या इस आन्दोलन में जम्मू और काश्मीर के लोगों ने भी भाग लिया या नहीं ?

Shri Datar: The number of Kashmir and Jammu people is extremely small, if not negligible.

Shri V. G. Deshpande: May I know, Sir, how many were arrested under the Preventive Detention Act?

Shri Datar: This question does not relate to Preventive Detention at all. It is a question of prosecution and conviction.

Several Hon. Members rose—

Mr. Speaker: Only one at a time. Mr. Deshpande.

Shri V. G. Deshpande: May I know whether trials were held in jails and Police Stations, and whether the Satyagrahis were beaten after they were arrested, and many of the Satyagrahis were handcuffed?

Shri Datar: None has been beaten at all.

Shri V. G. Deshpande: About handcuffs and trials in jails... (Interruption).

Mr. Speaker: Let there be no heat. He is only asking for information.

Shri V. G. Deshpande: I was asking whether there were complaints about